

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL AT CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (INS) No. 220/2022

& IA No.476/2022

**(Appeal under Section 61 of the Insolvency and Bankruptcy Code, 2016)
(Arising out of the Impugned Order dated 30.05.2022 in IA(IBC)/310(CHE)2022 &
IA/1266/IB/2020 in MA/936/2019 in CP/507/IB/2017 passed by the ‘Adjudicating
Authority’, National Company Law Tribunal, Division Bench-I, Chennai)**

In the matter of:

P. Mohanraj and Anr

... Appellants

Vs

Axis Bank Ltd., & Ors.

...Respondents

Present:

Appellants : Mr. P.S. Raman, Senior Counsel

Respondents : Mr. Vipin Warriar, Advocate – R4
Mr. V. Mahesh, Advocate - (RP) – R3

**ORDER
(VIRTUAL MODE)**

29.06.2022:

Heard Mr. P. S. Raman, Learned Senior Counsel appearing for the Appellant. At this stage for Respondent No.3, Mr. V. Mahesh, (former Resolution Professional for Corporate Debtor) appears and prays for time to file ‘Vakalat’ and ‘Reply’ and accordingly he is permitted to file the same before the ‘Office of the Registry’ on both modes (not only through e-filing but also through Hard copy) and to serve the copy to the other side well in advance before the next date of ‘Hearing’.

For Respondent No.4 / SBI, Mr. Vipin Warriar, Learned Counsel appears and filed 'Vakalat' and prays for time to file 'Reply' and accordingly he is permitted to file the same before the 'Office of the Registry' on both modes (not only through e-filing but also through Hard copy) and to serve the copy to the other side well in advance before the next date of 'Hearing'.

On receipt of 'Reply' of Respondent Nos.3 and 4, it is open to the Learned Counsel of the Appellant to file 'Rejoinder', if any within 'One Week time' thereafter before the 'Office of the Registry' on both modes (not only through e-filing but also through Hard copy) and to serve the copy to the other side.

Till the next date of 'Hearing', the implementation of the 'Impugned Order' passed by the 'Adjudicating Authority' shall remain same.

The 'Office of the Registry' is directed to 'List' the matter on **11.08.2022**.

[Justice M. Venugopal]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

TS/TM